

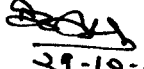
HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 1160 /Confdl./2018
I-8-2/2002 (Pt. XI)

Bilaspur, dated the 29 / 10 /2018

Copy of letter no. F.No. 7/4/2018-DRT dated 15.10.2018 of the Under Secretary to the Government of India, Ministry of Finance, Department of Financial Services, New Delhi along with enclosure is enclosed herewith with a direction that the concerned candidates who fulfil the eligible for the post of Presiding Officer in Debts Recovery Tribunals may submit their application in the prescribed proforma so as to reach this Registry **on or before 14.11.2018** and failing which it shall be presumed that none of them are willing for the same.


29-10-2018
(Neelam Chand Sankhla)
Registrar General

Encl: As above

F.No.7/4/2018-DRT
Government of India
Ministry of Finance
Department of Financial Services

3rd Floor, Jeevan Deep Building,
Sansad Marg,
New Delhi – 110001
15th October, 2018

To

The Registrars General of
All High Courts in India

Subject: Filling up the posts of Presiding Officer in Debts Recovery Tribunals.

Sir/Madam,

I am directed to say that it is proposed to fill two existing vacancies of Presiding Officer in Debts Recovery Tribunals (DRTs) at DRT-2, Chandigarh and DRT-2, Bengaluru and also to prepare a panel of candidates for filling up anticipated and unforeseen vacancy (ies) of Presiding Officer in any of the 39 DRTs across the country which may arise upto 31.12.2019. The selected persons are liable to be posted to any DRT in country on the availability. The vacancies are subject to change without notice.

2. The eligibility required for appointment to the post of Presiding Officer (PO) of a DRT is as under:

"A person shall not be qualified for appointment as the Presiding Officer of a Tribunal unless he is, or has been, or is qualified to be, a District Judge."

3. The term of office of Presiding Officer of a DRT will be as under:

"The Presiding Officer of a Tribunal shall hold office for a term of five years from the date on which he enters upon his office and shall be eligible for reappointment:

Provided that no person shall hold office as the Presiding Officer of a Tribunal after he has attained the age of sixty-five years."

4. The terms and conditions of the service to the post of Presiding Officer, DRT will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended from time to time. Under the Rules, the post of Presiding Officer carries a Grade Pay Rs.10,000 in the pay band PB-4 Rs.37,400-67,000 (Pre-revised) and allowances as admissible to a Central Government Officer drawing similar Grade Pay.

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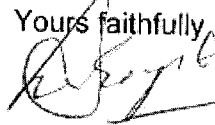
5. It is requested that a vacancy circular may be circulated amongst the officers of the High Courts and applications of eligible candidates, whose services can be spared, may be forwarded in the prescribed proforma (enclosed as annexure) alongwith attested photocopies of the Annual Performance Appraisal Reports (APARs)/ Annual Confidential Reports (ACRs) for the last five years i.e. 2012-13 to 2016-17, information on disposal of cases during the last two years, vigilance clearance and integrity certificate so as to reach to Under Secretary (DRT), Department of Financial Services, Ministry of Finance, 3rd Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110001 by **27th November, 2018**. If any APAR/ACR for a period of more than 3 months has not been recorded, then APAR/ACR prior to 2012-13 for the matching period should be forwarded alongwith with No Report Certificate (NRC).

6. Advance copies of applications or applications received without requisite documents or those received after the last date will be summarily rejected.

7. The advertisement and prescribed application proforma is also available on this Ministry's website - finmin.nic.in or at URL: (URL: http://financialservices.gov.in/vacancycirculars_index.asp). However, the application will be considered only if it is received through proper channel and duly filled in all respect.

8. Practicing Advocates who are willing and eligible may apply in the prescribed proforma alongwith a copy of their latest Income Tax Return for the Assessment Year 2018-19.

Encl:as above

Yours faithfully,


(V.V.S. Kharayat)
Under Secretary to the Government of India
Tel. No: 011-2374 8769

PROFORMA

**APPLICATION FOR SELECTION TO THE POST OF PRESIDING OFFICER,
DEBTS RECOVERY TRIBUNALS (DRTs)**

PART-I

1. Name in Full (in Block Letters) :
2. Date of Birth :
3. Father's/ Husband's name :
4. Present Address:
 - (i) Office (Address and Tel. No.)
 - (ii) Residence (Address and Tel. No):
 - (iii) Mobile No.
 - (iv) Email ID:
5. Parent department's complete Address:
(With Telephone No., FAX No. and E-mail ID*)
6. Educational qualifications :
7. (a) Date of entry in the service, if applicable:

(d) Name of service:
8. Details of postings (in last 10 years):

Recent
passport size
photograph
duly signed
by the
applicant

S. No.	Designation	Department/ Office	Organisation	Period	
				From	To

9. (a) Present post held:

(b) Date of appointment in present post, on regular basis:

(c) Present Pay-Scale:

(d) Present Basic pay:

10. Date of Retirement :
11. (a) Whether any Disciplinary action/ charge sheet is pending/contemplated:
- (b) Date of return from previous Deputation, if any:
- (c) No. of cases disposed of in past 2 years:
(in case of Judicial Officers only)
12. (a) Date of Enrollment as Advocate :
- (b) Years of practice :
- (c) Whether enrollment Certificate is surrender:
with Bar Council
- (d) If so, since when:
13. (i) Annual Income (in case of practicing Advocate):
(Please enclose copy of ITR for AY 2018-19)
- (ii) Professional Income (AY 2018-19)
14. How qualified for the post applied for :
(Please give full details)
15. Whether belongs to SC/ ST/ OBC :
16. Preference for place of posting: 1__
(In respect of existing vacancies 2__
3__
4__
5__
17. Preference for place of posting 1__
for the panel in respect of 2__
unforeseen vacancies that may 3__
arise upto 31.12.2019
18. Any other Qualifications/ Experience
not covered above :

Certified that the information furnished above by me is correct.

Place: _____
Date : _____

(Name & Signature of Candidate)

PART-II

(To be filled by Cadre Controlling Authority of the Applicant.)

OFFICE OF

Certified that the particulars given above by the applicant are correct as per records available in the registry of the Supreme Court/ High Court/ records of Department/ Office of (strike off whichever is not applicable).

2. It is also certified that Shri/Smt./Ms. is clear from vigilance angle and no disciplinary case is pending or contemplated against the officer.

3. It is also certified that Integrity of Shri/Smt./Ms. is

4. The attested copies of the Annual Confidential Reports (ACRs)/ Annual Performance Appraisal Reports (APARs) for the last 5 years i.e. 2012-2013 to 2016-2017 (Other than High Court Judges/ Advocates) are enclosed [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2012-2013 for the matching period need to be forwarded alongwith No Report Certificate (NRC).

5. It is hereby certified further that this Department/Office shall have no objection to the relieving of the said officer, in case he/she is selected for the post of Presiding Officer, Debts Recovery Tribunal.

(Name & Signature & Tel. No.
of Officer with Official Stamp)

Place: _____

Date: _____

OFFICE OF
(Cadre Controlling Authority)

Certified that the particulars given above are correct as per records available in the registry of the Supreme Court/ High Court/ records of Department/ Office of (strike off whichever is not applicable).

It is also certified that Shri/Smt. is clear from vigilance angle and no disciplinary proceeding are pending or contemplated against the officer. The Annual Confidential Reports for last 5 years i.e. 2012-13- to 2016-17 (Other than High Court Judges/ Advocates) are enclosed.

It is hereby certified further that this Department shall have no objection to the relieving of the said officer, in case selected for the post of Chairperson, Debts Recovery Appellate Tribunal.

**(Name & Signature of Officer
with Official Stamp)**

Place: _____

Date: _____